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% 18.04.2009

Present: Mr Chandramani Bhardwaj for Ms Rashmi  
Chopra, Advocate for the Revenue/Appellant.

+ CM 2204/2009 (exemption)

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Exemption allowed, subject to all just exceptions.

CM stands disposed of.

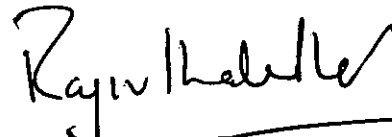
ITA No.213/2009

The proposed substantial questions of law stands covered against the Revenue in view of *Commissioner of Income Tax -vs- Reebok India Co.*, [2008] 306 ITR 124.

No substantial question of law arises for our consideration.

Dismissed.

  
VIKRAMAJIT SEN, J.

  
RAJIV SHAKDHER, J.

APRIL 18 2009

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